

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO.1089 OF 2012
CUTTACK, THIS THE 9TH DAY OF JANUARY, 2013

CORAM :

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

.....

Babuli Rout,
aged about 43 years,
S/o. Late Nabaghan Rout,
Vill-Hansaro,P.O.- Siaro,
P.A-Gop,Dist-Puri,
At present working as Casual Labour(1/30th)
Basic Pay under Bhubaneswar Circle
Archaeological Survey of India,
Bhubanewar, Dist-Khurda.

.....**Applicant**

(Advocate(s) for the Applicant M/s- R.K. Das, A.K. Rout)

VERSUS

Union of India

1. Represented through
The Secretary,
Ministry of Culture,
Government of India,
C-Wing, Shastri Bhawan,
New Delhi-110 001.
2. Director General,
Archeological Survey of India,
Janpath, New Delhi-110011
3. Superintending Archaeologist,A.S.I.,
Bhubaneswar Circle,
Tosali Apartment,
Satya Nagar, Bhubaneswar,
Dist-Khordha-751007.
4. Superintending Archaeologist,
Delhi Circle,
Sabdarjung Tomb,
New Delhi-110 003

.....**Respondents**

(Advocate.....**Mr. D.K. Behera**)

ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. R.K.Das, Ld. Counsel for the applicant, and Mr. D.K.Behera, Ld. Addl. Standing Counsel appearing on behalf of the Respondents, on whom a copy of this O.A. has already been served.

bde

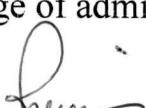
2. Mr. Das, Ld. Counsel for the applicant submitted that ventilating his grievance the applicant has made representation to the Director General, Archaeological Survey of India, (Respondent No.2) on 15.07.2011 and till date he has not received any response to the said representation.

3. Mr. D.K.Behera, Ld. A.S.C. is not aware of the status of the representation made on 15.07.2011. Mr.Das, Ld. Counsel for the applicant submits that he shall be satisfied if a direction is given to Respondent No.2 to consider the representation within a specific time frame.

4. Taking into consideration the submission made by Ld. Counsel for the applicant, without expressing any opinion on the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.2, i.e. Director General, Archaeological Survey of India, to consider the representation dated 15.07.2011, if it has not yet been disposed of, and pass a reasoned and speaking order within a period of six weeks from the date of receipt of this order and communicate the result thereof to the applicant.

5. As prayed for by Mr. Das, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 2 at the cost of the applicant for which he will file requisites by 14.01.2013.

6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)